### Annex III

**Format of Softex Forms submitted in bulk**

**Summary Sheet**

**Section - A**

<table>
<thead>
<tr>
<th>Name and address of Exporter</th>
<th>IEC Code.</th>
</tr>
</thead>
<tbody>
<tr>
<td>Letter of Permission (LOP) No.(STP/EHTP/SEZ/EPZ/100% EOU/DTA Unit)</td>
<td>Date of LOP issued</td>
</tr>
<tr>
<td>Name of Authorised Datacom Service Provider</td>
<td>STPI/SEZ Centre</td>
</tr>
<tr>
<td>Name and address of Authorised Dealer/Bank</td>
<td>Authorized Dealer Code</td>
</tr>
</tbody>
</table>

**Section - B**

**List of Invoices for offshore export value through datacom link**

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Softex No.</th>
<th>Name of the Client</th>
<th>Address of the Client</th>
<th>Country</th>
<th>Internal project code/Contract/Agreement No &amp; date</th>
<th>Type of S/W Exported</th>
<th>Mode of realisation</th>
<th>Invoice Number</th>
<th>Invoice Date (DD/MM/YY)</th>
<th>Currency</th>
<th>Analysis of Export Value</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td>Value of software Export (A)</td>
</tr>
</tbody>
</table>

**SECTION - C**

**DECLARATION BY EXPORTER**

I/We declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/We also declare that the software has been developed and exported by using Authorised and legitimate datacom link and certified that the software described above was actually transmitted. I/We undertake that I/we will deliver to the authorised dealer bank named above the foreign exchange representing the full value of the software exported as above on or before....................... (i.e. within the period of realisation stipulated by RBI from time to time ) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.
I/We am/are not in the Caution List of the Reserve Bank of India.

Place: 
Date: 
Name: 
Designation: 

Stamp

(Signature of the Exporter)

Space for use of the competent authority in STPI/EPZ/SEZ

Certified, on the basis of above declaration by the SEZ/STPI unit, that the software described above and the export value declared by the exporter in this form is as per the corresponding invoice/gist of invoices submitted and declared by the Unit.

Place: 
Date: 
Name: 
Designation: 

Stamp

(Signature of the Designated/Authorised Official of STPI/EPZ/SEZ)

@ Strike out whichever is not applicable
### Format of Softex Forms submitted in bulk for royalty receipt

#### Summary Sheet

##### Section - A

<table>
<thead>
<tr>
<th>Name and address of Exporter</th>
<th>IEC Code.</th>
<th>Date of LOP issued</th>
</tr>
</thead>
<tbody>
<tr>
<td>Letter of Permission (LOP) No.(STP/EHTP/SEZ/EPZ/100% EOU/DTA Unit)</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Name of Authorised Datacom Service Provider</td>
<td>STPI/SEZ centre</td>
<td></td>
</tr>
<tr>
<td>Name and address of Authorised Dealer/Bank</td>
<td>Authorized Dealer Code</td>
<td></td>
</tr>
</tbody>
</table>

##### Section - B

**List of Invoices for offshore export value through datacom link**

<table>
<thead>
<tr>
<th>Sl No</th>
<th>SOFTEX No</th>
<th>Name of Client</th>
<th>Address of Client</th>
<th>Country</th>
<th>Curreny</th>
<th>Invoice Number</th>
<th>Invoice Date (DD/MM/YY YY)</th>
<th>Unique Internal Project code/Contract Agreement/PO Date</th>
<th>Offshore Export value in Invoice currency</th>
<th>Type of software Exported</th>
<th>Details of Software Packages / Products exported</th>
<th>Date of Export</th>
<th>% age and amount of Royalty</th>
<th>Period of Royalty agreement</th>
<th>Mode of realisation of Royalty value</th>
<th>Calculation of Royalty amount</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

##### SECTION - C

**DECLARATION BY EXPORTER**
I/we hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using Authorised and legitimate datacom link and certified that the software described above was actually transmitted. I/we undertake that I/we will deliver to the authorised dealer bank named above the foreign exchange representing the full value of the software exported as above on or before........................ (i.e. within the period of realisation stipulated by RBI from time to time ) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.

I/We am/are not in the Caution List of the Reserve Bank of India.

Place:
Date:  
Name :  
Designation:  

(Signature of Exporter)

---

Certified, on the basis of above declaration by the SEZ/STPI unit, that the software described above and the export value declared by the exporter in this form is as per the corresponding invoice/gist of invoices submitted and declared by the Unit.

Place:
Date:  
Name :  
Designation:  

( Signature of the Designated/Authorised Official of STPI/EPZ/SEZ)

---

@ Strike out whichever is not applicable